

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 114  
(IB)2406(ND)2019**

**Under Section: 9 of IBC.**

**In the matter of:**

Mrs Dinit Mehta

**....Applicant**

Vs.

Bliss Inns Pvt. Ltd.

**....Respondent**

**Order delivered on 13.01.2020**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Operational Creditor : Mr. Gaurav Arora, Adv.

For the Respondent : Mr. Manoj Kumar, Adv.

**ORDER**

Learned counsel for the Corporate Debtor states that e-filing of reply is done on 09.01.2020 and physical copy is in filing today. Learned counsel for the applicant states that copy is received and seeks and is granted time. Rejoinder within five days, with copy in advance to the other side. List on

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

**MUKESH**